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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VI.

**Bills introduced into the Council of the Governor-General of India
and Bills published before introduction in that Council.**

GOVERNMENT OF INDIA.

LEGISLATIVE ASSEMBLY
DEPARTMENT.

The following Bill was introduced in the
Legislative Assembly on the 12th February
1935:—

L. A. BILL NO. 7 OF 1935.

A.

BILL.

*Further to amend the Code of Criminal
Procedure, 1898.*

WHEREAS it is expedient further to amend
the Code of Criminal Procedure, 1898; It is
hereby enacted as follows:—

1. This Act may be called the Code of
Criminal Procedure
Short title. (Amendment) Act,
1935.

2. Section 30 of the Code of Criminal
Procedure, 1898 V of 1898.
Repeal of section 30, (hereinafter referred
Act V of 1898. to as the said Code),

shall be repealed.

3. Section 34 of the said Code shall be
repealed.
Repeal of section 34,
Act V of 1898.

4. In section 34-A of the said Code,—
Amendment of section
34-A, Act V of 1898.

(i) the word and figures "and 34" shall
be omitted; and

(ii) the word "and" shall be inserted be-
tween the figures "31" and "32".

5. In clause (b) of the proviso to sub-
section (2) of section
35 of the said Code,
Amendment of section 35, Act V of 1898. the brackets, words
and figures "(other than a Magistrate acting
under section 34)" shall be omitted.

STATEMENT OF OBJECTS AND REASONS.

These provinces having acquired the status of Governor's province, such a discrimination shall no longer be permitted. The accused charged with serious offences are not satisfied with the trial held before Magistrates who are especially empowered under these sections. In most cases the Magistrates in their zeal to show, what they term good disposal, hurriedly

proceed with the trial with the result that cool and calm consideration of the facts of the case is not possible as is actually the case in Sessions trials. As the administration is being reformed it is desirable that standard of judicial administration be also raised in these provinces in order to inspire greater confidence in the Courts.

The 29th December 1934.

SANT SING,

Member, Legislative Assembly.

MD. RAFT,

Secretary to the Government of India.